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भारतीय प्रौद्योगित दित निगम में विलोग अनियमिततायें

*737. श्री लाखन सिंहः का वित्त मंत्री यह बताने की क्रुपा करेंगे कि:

- (क) क्या सरकार को भगरतीय ौद्योगिक किस निगम में विशेष रूप से इसके वेयरमैन के विरुद्ध कथित श्रष्टाचार प्रक्रिया संबंधी श्रनियमितताएं और सार्वज-निक धन और संसाधनों के दुरुपयोग के बारे में कोई ज्ञापन श्रष्टत हुआ है ;
- (ख) यदि हां,,तो सरकार ने उनपर क्या कार्यवाही की है; और
- (ग) निगम के अध्यक्ष, श्री बलदेव पसरीचा के विरुद्ध भ्रष्टाचार और प्रक्रिया संबंधो अनियमितताओं के कतिपय आरोपों के बावजूद उनका कार्यकाल किन आधारों पर मार्च, 1978 के बाद तक बढ़ा दिया गया ?

f [Financial irregularities in the I.F.C.I.

- ◆737. SHRI LAKHAN SINGH: Wi 11 the Minister of FINANCE be pleased to state:
- (a) whether Government have received any memorandum alleging prevalence of corruption, procedural irregularities and misuse of public money and resources in the Industrial Finance Corporation of India, particularly against its Chairman;
- (b) if so, what action Government have taken thereon; and
- (c) what are the grounds on which the tenure of the Chairman of the Corporation Shri Baldev Pasricha, was extended beyond March, 1978 inspite of the fact that there are certain allegations of corruption and procedural irregularities against him?]

वित्त मंत्री (श्री एच० एम० पटेल): (क) जी, हा । इस बारे में श्रभ्यावेदन मिल चुके हैं।

- (ख) सरकार ने श्रीखोगिक विकास
 वैंक से इस मामले की जांच करने का श्रनुरोध किया है। भारतीय श्रीखोगिक
 विकास बैंक ने सूचित किया है कि उसने
 इन श्रारोगों की विस्तार से जांच कर ली
 है श्रीरइन में कोई तथ्य नहीं दिखाई देता।
- (ग) श्रीद्योगिक वित्त निगम श्रिधिनियम, जिसे लोक वित्ताय संस्था विधि (संशोधन) श्रीधिनियम, 1975 की धारा 22 द्वारा संशोधित कियागया था, की धारा 10 क (2) की शर्तों के अनुसार, भारतीय श्रीद्योगिक वित्त निगम के श्रध्यक्ष का कार्य-काल 4 वर्ष का है। श्रीपसरीचा मार्च, 1979 के अन्त में 4 वर्ष पूरे करेंगे ।

+ITHE MINISTER OF FINANCE (SHRI H. M. PATEL) :(a) Yes, Sir. Representations to this effect have been received.

- (b) Government requested the IDBI to look into the matter. The IDBI has reported that the allegations have been examined by them in detail and it is their considered view that the allegations are not well founded.
- (c) In terms of Section ioA(2) of the IFC Act, as amended by section 22 of Public Financial Institutions Laws (Amendment) Act, 1975, the term of office of the Chairman of IFCI is 4 years. Shri Pasricha will complete 4 years at the end of March, 1979.]

Appointment of a Commission on Cooperation

- ♦738 SHRI SURENDRA MOHAN: Will the Minister of COMMERCE CIVIL SUPPLIES AND COOPERA -TION be pleased to state:
- (a) whether Government are aware of the widespread feeling among the coopera-tors that a commission should be appointed to stuy the state of the cooperative movement and to recommend steps for its toning up; and
- (b) if so, what action Government have taken or propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) and (b) The proposal to appoint a Commission on Cooperation is under consideration of the Government.